

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 46 OF 2016

Dated: 2nd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd. ...

Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission ...

Respondent(s)

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

ORDER

Another four weeks time is extended at the request of learned counsel appearing for the Respondent No.1 to file the reply i.e. on or before 02.05.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 03.05.2019 after duly serving copy to the other side.

List the matter for hearing on **08.07.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/ss

(Justice N.K. Patil)
Judicial Member